Travelling Allowance to Sectional Officers in C.P.W.D.

1009. SHRI S.D. SOMASUNDARAM:
Will the Minister of HEALTH AND
FAMILY PLANNING AND WORKS,
HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply
given to Unstarred Question No. 6044 on
the 13th April, 1970 and state:

- (a) whether it is a fact that no young blooded, direct recruited Assistant Engineer and Assistant Ex-Engineer went to the Market to purchase petty materials and recorded measurement in the book prescribed in the last two years;
 - (b) if not the number thereof; and
- (c) whether it is a fact that the Sectional Officers who are asked to attend the Sub-Divisional Office/Divisional Office and other places, compulsorily, more than three times in a week and all the day in some other places are not paid any fixed T. A. irrespective of their claim?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORS, HOUSING AND URBAN DEVELOPMENT (SHR I PARIMAL GHOSH): (a) No, Sir. They go for petty purchases whenever necessity arises.

As regards recording of measurements while according to the rules, it is not mandatory for the Assistant Engineer, Assistant Executive Engineer to record measurements himself unless so stipulated and required by the authority accepting the tender, it is open to him to record measurements for any particular item of work himself.

- (b) It is not possible to furnish the information as no record of officers going to market personally is required to be maintained.
- (c) Sectional officers may be required to attend Sub-Divisional/Divisional Offices other places in connection with official work but the payment of conveyance/travelling allowance is regulated by rules as given below:

- (i) If the journy made by the Sectional Officer from his place of duty to the Sub- Divisional/Divisional Offices is less than 8 Kilometers, he can claim the acutal expenditure incurred on transport such as Bus fare or Scooter charges.
- (ii) If it is more than 8 Kilometers he can claim half daily allowance as on tour.
- (iii) If, however, he maintains a Motor cycle or a Scooter he can claim conveyance allowance on a monthly basis after furnishing for the first three months, the necessary statistics of the journeys made by him for official work.

"No-objection Certificate" to Sectional Officers in C.P.W.D. for Registration with Employment Exchange

1010. SHRI S. D. SOMASUNDA-RAM: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 9957 on the 18th May, 1970 and state;

- (a) whether it is a fact that the individial applicants have not been informed that there was no necessity to obtain the 'No objection Certificate' to register their names with the Employment Exchange;
- (b) whether it is also a fact that a convention of necessity to obtain a 'No objection Certificate' was followed;
- (c) if so, the reasons for discriminatory practices; and
- (d) the reasons for not issuing the 'No objection Certificates' to the remaining three applicants while other seven applicants were issued Certificates?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) to (d). The

information is being collected and will be laid on the Table of the House.

Transfer of Officers in C.P.W.D.

- 1011. SHRI S. D. SOMASUNDA-RAM: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Questions Nos. 3022 on the 8th December, 1969 and 8479 on the 4th May, 1970, respectively and state:
- (a) whether it is a fact that the Superintending Engineers are being discriminately treated from other officers in the case of their transfers on the plea that they are holding Administrative posts without taking proper care to ensure that they are not left to work exclusively in difficult areas and no tennure is fixed for them and if so, the reasons therefor;
- (b) whether it is also a fact that the Superintendent Engineers and staff of the Co-ordination Circle are not transferred periodically to eliminate corruption etc: and
 - (c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE HEALTH AND OF MINISTRY FAMILY PLANNING, AND WORKS HOUSING AND URBAN DEVELOP-MENT (SHRI PARIMAL GHOSH): post of Superintending Engineer in the Central Public Works Department is considered to be a technical supervisory and administrative post and as such it has not been felt necessary to fix any tennure for this post. Care is however taken to ensure that an officer does not continue to work in a difficult area for an unduly long period.

(b) and (c). The Superintending Engineers in charge of Co-ordination Circles are transferred keeping in view the guidelines indicated against part (a) above.

As regards the staff working in the Co-ordination Circles, information is

being collected from the Superintending Engineers concerned and will be laid on the Table of the House.

Replacement of Administrator by Technocrats in C.P.W.D. and Department of works, Housing and Urban Development

- 1012. SHRI S. D. SOMASUNDA-RAM: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 8320 on the 4th May, 1970 regarding replacement of Administrator by Technocrats in C.P.W.D. and Department of Works, Housing and Urban Development and state:
- (a) the authorities who will decide the matter in question; and
- (b) the time likely to be taken to make final decision?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) The decision will be taken by Department of Works, Housing and Urban Development in consultation with the Ministry of Home Affairs.

(b) It is not possible to indicate any time limit by which the decision will be arrived at.

Family Planning Centres in Maharashtra

- 1013 SHRI DEORAO PATIL : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :
- (a) the number of family planning centres set up in the years 1968 and 1969 in Maharashtra State; and
- (b) the total expenditure incurred thereon together with the details thereof?